

17.36 hrs.

ARREST AND RELEASE OF MEMBER

MR. DEPUTY SPEAKER: I have to inform the House that the Speaker has received the following communications dated 16th December, 1981, from the Deputy Commissioner of Police, New Delhi District, New Delhi, today:—

(i)

"I have the honour to inform you that I have found it my duty in the exercise of my powers that Shri Vishvanath Sharma, Member of Lok Sabha who alongwith his 8 other party workers voluntarily violated prohibitory orders promulgated under Section 144 Cr. P. C. on Raj Path Rafi Narg crossing at about 2 P.M. be arrested in case FIR No. 634 dated 16-12-81 under Section 188 I.P.C. Police Station Parliament Street New Delhi. He is being produced before the area Judicial Magistrate"

(ii)

"Kindly refer to this office letter dated 16-12-81, informing you that Shri Vishvanath Sharma, Member of Lok Sabha was arrested in case FIR No. 634 dated 16-12-81 under Section 188 I.P.C. Police Station Parliament Street, New Delhi.

The Member of Parliament, alongwith his other party workers was produced in the Court of Metropolitan Magistrate, Patiala House, New Delhi at 15.15 hours. The court admonished them including the Member of Lok Sabha and set them free."

17.38 hrs.

HALF-AN-HOUR DISCUSSION

REVIEW OF COAL ORGANISATION

MR. DEPUTY SPEAKER: Now we go to the next item; the Half-an-Hour Discussion. Shri B. V. Desai.

SHRI B. V. DESAI (Richur): Mr. Deputy Speaker, Sir, this is an Half-an-Hour Discussion in connection with the Starred Question No. 125 dated 1st December, 1981.

In this connection, I would like to just read out what were the items which I had asked and how inconsistent the reply was.

Review of Coal Organisation: (a) Whether the entire coal organisation in the country is under review of the Union Government; what are the main recommendations of the Fazl Committee?

For this, the answer is: "(a) and (b) Yes, sir."

When the question is "What are the recommendations of the Fazl Committee?", the answer is "Yes, Sir"!

This is a Starred Question and probably it was at the end of the List and they thought that they can brush it aside.

The Question was "Whether major recommendations of the Fazl Committee have been accepted by Government so far and, if so, to what extent its recommendations which had been accepted, have been implemented so far?"

The reply was "Instructions have been issued to Coal India Ltd. recently to implement the accepted recommendations."

In the same way, on the same date, there was one more Unstarred Question.

"Whether the Planning Commission has decided to raise 1981-82 allocations for the coal sector from Rs. 470 crores to Rs. 570 crores and, if so, whether the Commission has asked the Coal Department to supply it with relevant data that Government will be able to spend the allocations during the current year; and whether the Planning Commission is satisfied with the report submitted by the Department of Coal."